

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 998 OF 2024

IN THE MATTER OF:

INDRAPAL SINGH

...APPLICANTS

VERSUS

STATE OF UTTAR PRADESH.

...RESPONDENTS

INDEX

S.No.	Particulars	Page No.
1	COMPLIANCE REPORT OF ORDER DATED 25.10.2024 ON THE BEHALF OF DISTRICT MAGISTRATE, ALIGARH STATE OF UTTAR PRADESH ALONG WITH THE AFFIDAVIT.	2 - 5
2	The detailed report <i>Annexure-1(Colly)</i> .	6 - 27

Through

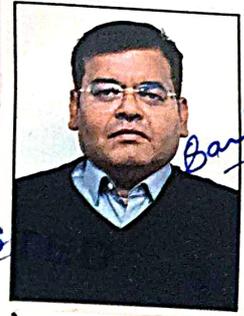
Date: 24.04.2025

Place: New Delhi

Priyanka Swami

PRIYANKA SWAMI
ADVOCATE
STANDING COUNSEL FOR
STATE OF UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
E-mail: advpriyankaswami@gmail.com

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 998 OF 2024



IN THE MATTER OF:

INDRAPAL SINGH

VERSUS

STATE OF UTTAR PRADESH.

...RESPONDENTS

COMPLIANCE REPORT OF ORDER DATED 25.10.2024 ON THE
BEHALF OF DISTRICT MAGISTRATE, ALIGARH STATE OF UTTAR
PRADESH ALONG WITH THE AFFIDAVIT.

Respectfully Showeth:

1. That the Hon'ble National Green Tribunal has passed an order dated 25.10.2024 in the matter of original application 998/2024 Indrapal Singh Versus State of Uttar Pradesh. The executive part of the order is as follows-

1. Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as „NGT Act, 2010“) has been registered in exercise of suo-moto jurisdiction in view of law laid down by Supreme Court in Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401, on a letter petition dated nil received by Tribunal on 02.01.2024.

2. Complaint, in fact, is addressed to District Magistrate, Aligarh and authority thereof has been sent to this Tribunal which has been taken note of.

3. Complainant has said that a hotel namely "Orchid Blue" at Janakpuri, District Aligarh is extracting groundwater

998
30/11/2025

B.

5

illegally, has installed generator sets and emitting smoke causing air pollution and several vehicles of visitors of hotel are parked in colony causing harassment and inconvenience to local people. Hotel has also not got permission for construction of commercial establishment from Aligarh Development Authority and is operating without such permission.

4. From complaint we find that basically complaint is with regard to alleged extraction of groundwater without permission and installation of generator sets. These complaints in our view, at the first instance, can be addressed effectively by the District Authorities and Statutory Regulator. We accordingly constitute a Joint Committee comprising District Magistrate, Aligarh and Uttar Pradesh Pollution Control Board.

5. District Magistrate, Aligarh shall be Nodal Authority for coordination and compliance of this order.

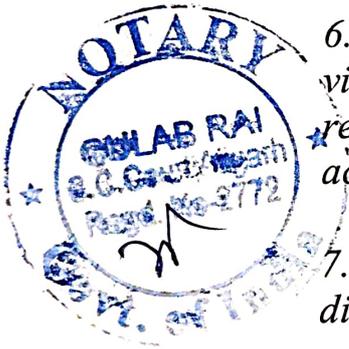
6. Said Committee will examine the matter and if finds any violation of environmental laws would take appropriate, remedial, prohibitive, preventive and punitive action in accordance with law within one month.

7. With the above direction this Original Application is disposed of.

8. A copy of this order be forwarded to District Magistrate, Aligarh and Uttar Pradesh Pollution Control Board by e-mail for compliance."

2. That in pursuance of the order dated 25.10.2024, the Committee headed by the District Magistrate, Aligarh, visited the site of the hotel namely 'Orchid Blue' at Janakpuri, District Aligarh. The detailed report is annexed herewith as *Annexure-1(Colly)*.

3. That in view of the aforesaid facts and circumstances narrated hereinabove it is expedient in the interest of justice that this Hon'ble Tribunal may



graciously be pleased to take the instant affidavit of action taken report on record of the instant case. Further submitted that operative portion of order dated 25.10.2024 by Hon'ble tribunal has been complied, and the same may be taken on record for your kind perusal and necessary direction.

Through

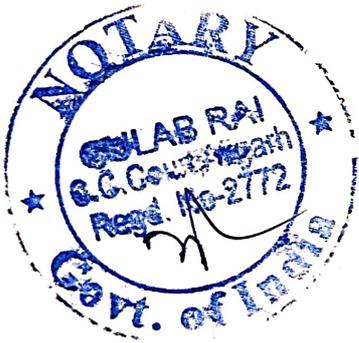
Date: 24.04.2025

Place: New Delhi



PRIYANKA SWAMI
ADVOCATE

STANDING COUNSEL FOR
STATE OF UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
E-mail: advpriyankaswami@gmail.com



IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 998 OF 2024

IN THE MATTER OF:

INDRAPAL SINGH

...APPLICANTS

VERSUS

STATE OF UTTAR PRADESH.

...RESPONDENTS

AFFIDAVIT

I, Shri Sanjeev Ranjan aged about 44 years S/o Shri Indradeo Prasad presently posted as District Magistrate, Aligarh, Uttar Pradesh having an office at Aligarh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying Report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

Sanj

DEPONENT

VERIFICATION

Verified on solemn affirmation at Aligarh on this 30/04/2025 day of April, 2025 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



S. No. 988 Date 30/4 Time 11
Solemnly affirmed before me
Affidavit by Shri. Sanjeev Ranjan
Identified by Shri. D.M. Aligarh
who has been heard the contents here
and have brought admitted the same
to be correct
place

Sanj

DEPONENT

30/4/2025
GULAB RAI
(Notary Govt. of India)
(Notary) @ Aligarh
Regd No 2772

मा० राष्ट्रीय हरित अधिकरण,
नई दिल्ली द्वारा ओ०ए०
संख्या-998 / 2024 इन्द्रपाल
सिंह बनाम उ० प्र० सरकार व
अन्य में पारित आदेश दिनांक
25.10.2024 के अनुपालन में
जिलाधिकारी महोदय, अलीगढ़
के पत्र
संख्या-1993 / ओ०ए०-998 /
2024 दिनांक 14.11.2024 द्वारा
गठित समिति की संयुक्त
आख्या ।

✓

उपरोक्त विषयक के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-998/2024 इन्द्रपाल सिंह बनाम उ0 प्र0 सरकार व अन्य में पारित आदेश दिनांक 25.10.2024 के अनुक्रम में शिकायती स्थल का निरीक्षण दिनांक 28.12.2024 को किया गया। निरीक्षण के समय होटल प्रतिनिधि श्री प्रदीप कुमार रॉय, जरनल मैनेजर मोबाईल संख्या-9105500062 उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् है-

1. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0 संख्या-998/2024 इन्द्रपाल सिंह बनाम उ0 प्र0 सरकार व अन्य में पारित आदेश दिनांक 25.10.2024 के मुख्य अंश निम्नवत् है-

".....1. Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as „NGT Act, 2010“) has been registered in exercise of suo-moto jurisdiction in view of law laid down by Supreme Court in Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401, on a letter petition dated nil received by Tribunal on 02.01.2024.

2. Complaint, in fact, is addressed to District Magistrate, Aligarh and authority thereof has been sent to this Tribunal which has been taken note of.

3. Complainant has said that a hotel namely "Orchid Blue" at Janakpuri, District Aligarh is extracting groundwater illegally, has installed generator sets and emitting smoke causing air pollution and several vehicles of visitors of hotel are parked in colony causing harassment and inconvenience to local people. Hotel has also not got permission for construction of commercial establishment from Aligarh Development Authority and is operating without such permission.

4. From complaint we find that basically complaint is with regard to alleged extraction of groundwater without permission and installation of generator sets. These complaints in our view, at the first instance, can be addressed effectively by the District Authorities and Statutory Regulator. We accordingly constitute a Joint Committee comprising District Magistrate, Aligarh and Uttar Pradesh Pollution Control Board.

5. District Magistrate, Aligarh shall be Nodal Authority for coordination and compliance of this order.

6. Said Committee will examine the matter and if finds any violation of environmental laws would take appropriate, remedial, prohibitive, preventive and punitive action in accordance with law within one month.

7. With the above direction this Original Application is disposed of.

8. A copy of this order be forwarded to District Magistrate, Aligarh and Uttar Pradesh Pollution Control Board by e-mail for compliance."

2. निरीक्षण के समय उक्त होटल में कमरों की संख्या-20, रेस्टोरेन्ट क्षमता-50 व्यक्तियों के बैठने की क्षमता एवं बैंकट हाल क्षमता 02नग पायी गयी।
3. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि होटल के संचालन से लगभग-घरेलू उत्प्रवाह लगभग 10 किली0/दिन जनित होता है।
4. निरीक्षण के समय होटल के संचालन से जनित उत्प्रवाह के शुद्धिकरण हेतु 20 किली0 क्षमता का एस0टी0पी0 स्थापित एवं संचालित पाया गया। निरीक्षण के समय एस0टी0पी0 में बार स्क्रीन, आयल एण्ड ग्रीस ट्रैप, इक्वालाइजेशन टैंक, एम0बी0बी0आर0 रियेक्टर-1 एवं 2, ट्यूब सैटलर टैंक, फील्टर फीड टैंक, मल्टीग्रेट फिल्टर, एक्टिवेटिड कार्बन फिल्टर आदि इकाईयां स्थापित एवं संचालित पायी गयी। निरीक्षण के समय होटल में स्थापित एस0टी0पी0 के अन्तिम निस्तारण बिन्दु से जनित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया है। विश्लेषण आख्या बोर्ड मानकों के अनुरूप पायी गयी।

5. निरीक्षण के समय होटल में 02नग डी0जी0 सेट क्षमता-125 के0वी0ए0 एवं 200 के0वी0ए0 स्थापित पाये गये। उक्त दोनों साइलेंट डी.जी. सेट्स एक्वासिटक इन्क्लोजर के साथ-साथ फ्लू गैसों के निस्तारण हेतु चिमनी स्थापित पायी गयी। चिमनी लगभग-15 फीट ऊँची स्थापित पायी गयी। डी0जी0 सेट की चिमनी और ऊँची होटल की छत से लगभग 03 फीट ऊँची करने हेतु निर्देशित किया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि होटल में डी0जी0 सेट का संचालन विद्युत आपूर्ति बाधित होने की दशा में ही किया जाता है।
6. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि होटल से जनित सालिड वेस्ट का निस्तारण नगर निगम, अलीगढ़ के माध्यम से किया जाता है। निरीक्षण के समय होटल परिसर में सुखा एवं गीला कूड़ा हेतु डस्ट बिन रखा पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि होटल से जनित सोलिड वेस्ट का निस्तारण नगर निगम, अलीगढ़ के माध्यम से मै0 ए0 टू जैड प्लाण्ट द्वारा किया जाता है।
7. निरीक्षण के समय होटल में हाउसकीपिंग की उचित व्यवस्था स्थापित पायी गयी।
8. निरीक्षण के समय होटल के बाहर एवं होटल के बेसमेन्ट में पार्किंग की व्यवस्था है। निरीक्षण के समय प्रतिनिधि द्वारा क्षेत्राधिकारी यातायात द्वारा पार्किंग के सम्बन्ध में पुलिस अधीक्षक, यातायात को प्रेषित आख्या दिनांक 26.11.2023 में भी पर्याप्त पार्किंग हेतु स्थान उपलब्ध है के सम्बन्ध में उल्लेख किया गया है। प्राप्त कराई आख्या की छायाप्रति संलग्न है (संलग्नक-1)।
9. निरीक्षण के समय पार्किंग की व्यवस्था को और अधिक सुदृढ़ करने एवं पार्किंग स्थल का प्रयोग केवल वाहनों के पार्किंग हेतु प्रयोग किये जाने के सम्बन्ध में निर्देशित किया जाता है।
10. होटल को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सशर्त सहमति (जल/वायु) आनलाइन सन्दर्भ दिनांक 11.08.2021 के माध्यम से दिनांक 31.07.2025 तक निर्गत किया गया है (संलग्नक-2)।
11. होटल द्वारा अलीगढ़ विकास प्राधिकरण, अलीगढ़ से मानचित्र स्वीकृत कराया गया है (संलग्नक-3)।
12. होटल द्वारा नगर निगम, अलीगढ़ से अनुमति प्राप्त की गयी है (संलग्नक-4)।
13. होटल द्वारा अग्निशमन विभाग से एन0ओ0सी0 प्राप्त की गयी है (संलग्नक-5)।
14. होटल द्वारा भूगर्भ जल के दोहन हेतु जिला भूगर्भ जल प्राधिकरण से एन0ओ0सी0 प्राप्त की गयी है (संलग्नक-6)।
15. निरीक्षण के समय जनकपुरी कॉलोनी की गली में होटल के कोई भी वाहन पार्क नहीं पाया गया।
16. निरीक्षण के समय उक्त होटल रामघाट रोड के कामर्शियल एरिया में स्थित पाया गया। होटल के पीछे लगभग-20 फीट चौड़ा मार्ग तत्पश्चात् आवासीय मकान स्थित पाये गये।
17. होटल के दायी तरफ मै0 आकाश इन्सटीट्यूट के उपरान्त लगभग-20 फीट चौड़ा जनकपुरी मार्ग एवं बायी तरफ मै0 दीपक एवं मै0 जय दीपक वर्तन भण्डार की दुकान एवं अन्य दुकाने/कॉमर्शियल शॉप स्थित पायी गयी। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि जनकपुरी मार्ग पर होटल के किसी कस्टमर के वाहन नहीं पार्क किये जाते हैं।
18. निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है-





संस्तुति:-

शिकायतकर्ता श्री इन्द्रपाल सिंह द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0 संख्या-998/2024 इन्द्रपाल सिंह बनाम उ0 प्र0 सरकार व अन्य में पारित आदेश दिनांक 25.10.2024 के बिन्दु संख्या-02 एवं 03 में अधिरोपित आरोपों के सम्बन्ध में वांछित प्रपत्र/अनुमतियां होटल द्वारा प्राप्त कर स्थापित एवं संचालित किया जा रहा है। उपरोक्त आख्या में उल्लेखित तथ्यों को दृष्टिगत रखते हुए होटल इकाई को निम्न बिन्दु पर अनुपालन हेतु निर्देशित किया जाना उचित होगा-

1. होटल इकाई में स्थापित डी0जी0 सेट्स से जनित फ्लू गैसों के निस्तारण हेतु चिमनी की ऊँचाई होटल की छत से लगभग-1.5 मीटर ऊपर किया जाये।
2. होटल इकाई में दोपहिया एवं चारपहिया वाहनों की पार्किंग, निर्धारित स्थलों पर ही किया जाये।

(राधेश्याम)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
अलीगढ़

(दिग्विजय सिंह)
उपजिलाधिकारी, कोल,
अलीगढ़

अनुमोदित
20/11/25
जिलाधिकारी
अलीगढ़

पुलिस अधीक्षक यातायात
जनपद अलीगढ़।

कृपया आप वरिष्ठ पुलिस अधीक्षक अलीगढ़ के पत्र संख्या: जीसी-मीमो(आवकारी वार अनुज्ञापन-02-2023) दिनांक 21.11.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जो आवेदक श्री प्रमीत कुमार पुत्र श्री जगदीश प्रसाद निवासी कुमुद बाटिका श्यामनगर थाना सिविल लाइन जनपद अलीगढ़ द्वारा होटल आर्किड ब्लू 3-40 जनकपुरी कालौनी रामघाट रोड जनपद अलीगढ़ में एफ0एल0-06 (समिश्र) वार का अनुज्ञापन स्वीकृत किये जाने हेतु निर्धारित प्रारूप प्रपत्र क नियम 7(2) में आवेदन किया है, उपरोक्त प्रस्तावित स्थल पर कानून व्यवस्था एवं यातायात व्यवस्था सम्बन्धी तथ्यों की जाँच कर आख्या उपलब्ध कराये जाने विषयक है।

उपरोक्त सम्बन्ध में मुझ क्षेत्राधिकारी यातायात द्वारा मौके पर होटल आर्किड ब्लू में जाकर वाहनों की पार्किंग के सम्बन्ध में भौतिक रूप से निरीक्षण किया तो होटल के बाहर लगभग 06 चार पहिया छोटे वाहन (कार) खड़े किये जा सकते हैं। इसके अतिरिक्त होटल के वेसमेन्ट में वाहनों को खड़ा करने हेतु पार्किंग व्यवस्था है, जिसमें लगभग 08 चार पहिया छोटे वाहन (कार) व 15-20 दो पहिया वाहन खड़े हो सकते हैं। चूँकि होटल आर्किड ब्लू में वाहनों की पार्किंग हेतु पर्याप्त स्थान उपलब्ध है। जिससे यातायात व्यवस्था बाधित होना प्रतीत नहीं होता है। अतः यातायात व्यवस्था सम्बन्धी कोई आपत्ति नहीं है।

आख्या सादर सेवा में प्रेषित है।

संलग्नक: यथोक्त

(रंजन कुमार शर्मा)
क्षेत्राधिकारी यातायात
जनपद अलीगढ़।



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 132829/UPPCB/Aligarh(UPPCBRO)/CTO/air/ALIGARH/2021

Dated : 11/08/2021

To ,

Shri PRAMEET KUMAR
 M/s HOTEL ORCHID BLU (A UNIT OF M.M. BUILDERS)
 JANAKPURI, RAMGHAT ROAD, ALIGARH
 ALIGARH

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. HOTEL ORCHID BLU (A UNIT OF M.M. BUILDERS)

Reference Application No. 12959648

Dated : 11/08/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s HOTEL ORCHID BLU (A UNIT OF M.M. BUILDERS). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 28/07/2021 to 31/07/2025 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
RAM GOPAL Digitally signed by RAM GOPAL
 Date: 2021.08.11 21:22:30 +05'30'

**CHIEF ENVIRONMENT OFFICER/
 REGIONAL OFFICER**

Enclosed : As above
 (condition of consent):

Copy to: CEO-4, UPPCB LUCKNOW

Digitally signed by RAM
 GOPAL
 Date: 2021.08.11 21:22:44
 +05'30'
RAM GOPAL
**CHIEF ENVIRONMENT OFFICER/
 REGIONAL OFFICER**

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.HOTEL ORCHID BLU (A UNIT OF M.M. BUILDERS) vide

Consent Order No. 12959844/ Water

Dated : 11/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel Rooms- 20, Restaurant Capacity-50 Sheets, Banquette Hall Capacity-02..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	20.0 KL/DAY	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER NORMS

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER NORMS

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Hotel Water Consent Condition

1. This Consent order is valid for M/S Hotel Orchid Blue (A Unit of M.M. Builders), Janakpuri, Ramghat Road, District-Aligarh, and valid up to 31.07.2025.
2. This Consent Valid for - Hotel Rooms- 20, Restaurant Capacity-50 Sheets, Banquette Hall Capacity-02.
3. The unit should not discharge the effluent in any case without rectification.
4. The Consent for exploitation of ground water by the unit should be obtained and sent to the office within three months.
5. Consent issued water / air to the unit should be complied with the conditions imposed in water and air consent compliance report should be sent to this office within three months.
6. Maintain the logbook of energy meter for operating water pollution control system installed in the unit.
7. Ensure compliance of Solid Waste Rules, 2016 by the unit.
8. Ensure compliance of Plastic Waste Rules, 2016 by the unit.
9. Maintain the logbook related to the operation of STP and ETP and forward the progress report to the office.
10. Industry shall obtain permission from Central Ground Water Authority for abstraction of ground water.

Please note that consent to Operate will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions regularly in this office. Ensure to submit the regular compliance report otherwise this Consent to Operate will be revoked.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
RAM GOPAL Digitally signed by RAM GOPAL
Date: 2021.08.11 21:28:17 +05'30'
CHIEF ENVIRONMENT OFFICER
REGIONAL OFFICER



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 132829/UPPCB/Aligarh(UPPCBRO)/CTO/air/ALIGARH/2021

Dated : 11/08/2021

To ,

Shri PRAMEET KUMAR
 M/s HOTEL ORCHID BLU (A UNIT OF M.M. BUILDERS)
 JANAKPURI, RAMGHAT ROAD, ALIGARH
 ALIGARH

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. HOTEL ORCHID BLU (A UNIT OF M.M. BUILDERS)

Reference Application No. 12959648

Dated : 11/08/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s HOTEL ORCHID BLU (A UNIT OF M.M. BUILDERS). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/07/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
 This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
 RAM GOPAL

CHIEF ENVIRONMENT OFFICER/
 REGIONAL OFFICER

Enclosed : As above
 (condition of consent):

Copy to: CEO-4, UPPCB LUCKNOW

Digitally signed by RAM
 GOPAL
 Date: 2021.08.11 21:22:44
 +05'30'
 RAM GOPAL
 CHIEF ENVIRONMENT OFFICER/
 REGIONAL OFFICER

U.P. Pollution Control Board

Dated : 11/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel Rooms- 20, Restaurant Capacity-50 Sheets, Banquette Hall Capacity-02..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G. SET 125 K.V.A. & 200 K.V.A.	DIESAL	2	Sulphur Dioxide	1.5 METER & 3.5 METER

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	2	Sulphur Dioxide	AS PER NORMS

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:

Hotel Air Consent Condition

1. This Consent order is valid for M/S Hotel Orchid Blue (A Unit of M.M. Builders), Janakpuri, Ramghat Road, District-Aligarh. and valid up to 31.07.2025.
2. This Consent Valid for - Hotel Rooms- 20, Restaurant Capacity-50 Sheets, Banquette Hall Capacity-02.
3. Hotel shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
4. Hotel shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
5. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
6. The height of stack attached to 125 & 200 K.V.A. D.G. set should be raise about 1.5 Meter & 3.5 Meter each.
7. Consent issued water / air to the unit should be complied with the conditions imposed in water and air consent compliance report should be sent to this office within three months.
8. Ensure compliance of Solid Waste Rules, 2016 by the unit.
9. Ensure compliance of Plastic Waste Rules, 2016 by the unit.
10. Monitoring of air emissions generated from DG sets should be done and monitoring data sent every three months.

Please note that consent to Operate will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions regularly in this office. Ensure to submit the regular compliance report otherwise this Consent to Operate will be revoked.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAM GOPAL

Digitally signed by RAM GOPAL
Date: 2021.08.11 21:23:01
+05'30'

CHIEF ENVIRONMENT OFFICER/
REGIONAL OFFICER



19
कार्यालय
अलीगढ़ विकास प्राधिकरण
अलीगढ़।

कार्यालय पता:
रामघाट रोड, ऑवर लेडी फातिमा स्कूल
के सामने, अलीगढ़।
दूरभाष : 0571-2740682
वेबसाइट : www.adaaligarh.in
E-mail : ada1981@rediffmail.com

पत्रांक-१०५३ / प्रवर्तन अनुभाग / 2024-25

दिनांक 20/3/2025

उप जिलाधिकारी
कोल, अलीगढ़।

कृपया स्वकीय पत्र संख्या-244(1)/एस.टी. दिनांक 06.03.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें होटल आर्चिड ब्लू, जनकपुरी, अलीगढ़ की जाँच हेतु मानचित्र की छायाप्रति संलग्न कर मानचित्र की प्रमाणिकता के सम्बन्ध में आख्या उपलब्ध कराने की अपेक्षा की गयी है।

इस संबंध में अभिलेखानुसार अवगत कराना है कि स्थल-3/40, जनकपुरी कॉलोनी, रामघाट रोड, अलीगढ़ स्थित भूखण्ड क्षेत्रफल 623.38 वर्ग मी० पर श्री प्रमीत कुमार आदि के नाम व्यावसायिक भवन का मानचित्र संख्या-374/15(2015-16) दिनांक 21.12.2015 को स्वीकृत हुआ था। उक्त मानचित्र के विपरीत निर्माणकर्ता द्वारा सेट-बैंक प्रभावित कर निर्माण किये जाने के विरुद्ध प्राधिकरण में संस्थित वाद संख्या-349/27(2015-16) के अंतर्गत विपक्षी के व्यावसायिक भवन शमन मानचित्र पर विचारोपरान्त सक्षम प्राधिकारी के आदेश दिनांक 20.08.2016 के अनुपालन में डिमाण्ड नोटिस संख्या-1646/नियो०वि०/एडीए/16-17 दिनांक 23.08.2016 में उल्लिखित शर्तों के अधीन महायोजना में निर्धारित भू-उपयोग वर्तमान निर्मित आवासीय उच्च घनत्व के अंतर्गत व्यावसायिक भवन शमन मानचित्र की स्वीकृति प्रदान की गयी तथा बेसमेंट, भू-तल, प्रथम तल व द्वितीय तल के सेट-बैंक में अशमनीय निर्माण के साथ तृतीय तल पर सम्पूर्ण अशमनीय निर्माण का व्यावसायिक भवन शमन मानचित्र दिनांक 14.09.2016 को निर्गत हुआ। दोनों मानचित्रों की प्रमाणित प्रति संलग्न हैं।

अतः तदनुसार अवगत होने का कष्ट करें।

संलग्नक-यथोक्त।

5+
21/03/25

20.3.25

सचिव

अलीगढ़ विकास प्राधिकरण
अलीगढ़।

संख्या: / तददिनांक
प्रतिलिपि:- 1-उपाध्यक्ष महोदया, अ.वि.प्रा. को सादर अवलोकनार्थ।

सचिव

अलीगढ़ विकास प्राधिकरण
अलीगढ़।

कार्यालय अलीगढ़ विकास प्राधिकरण, अलीगढ़

क्रमांक : २०४ /नियो0वि0/ए0डी0ए0/2015-16

दिनांक : 6 नवम्बर, 2015

मै0 एम0एम0 बिल्डर्स,

पता :- 3/258, श्याम नगर, अलीगढ़।

पार्टनर्स- श्री प्रमीत कुमार पुत्र श्री जगदीश प्रसाद व

श्रीमती मोनिका गुप्ता पत्नी श्री प्रमीत कुमार व

श्री राज कुमार गुप्ता पुत्र स्व0 श्री कन्हैया लाल गुप्ता व

श्रीमती मीना गुप्ता पत्नी श्री राजकुमार गुप्ता

विषय :- मानचित्र संख्या-374/15 (15-18) के सम्बन्ध में।

उपरोक्त विषयक आपके द्वारा प्रस्तुत मानचित्र पर उपाध्यक्ष महोदय के अनुमोदन दिनांक-05-11-15 को इस शर्त के साथ दिया जाता है कि मानचित्र में निम्न शुल्कों तथा गरी को दिनांक-19-11-2015 तक पूर्ण करें :-

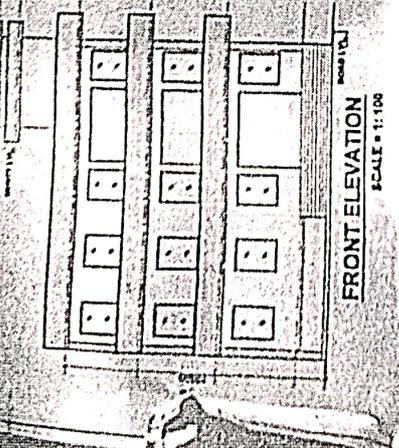
क्रमांक	मदों के नाम	धनराशि (रुपये में)
1.	विकास शुल्क	43,838.85
2.	स्टैकिंग चार्ज	19,701.35
3.	भू-विभाजन शुल्क	24,935.20
4.	निरीक्षण शुल्क	9,850.90
5.	लेवर सेस	1,18,210.50
	योग	2,16,336.30
		Say = 2,16,336.00

1. पक्ष को विभिन्न मदों के अन्तर्गत देय धनराशि रू0 2,16,336/- (दो लाख सोलह हजार तीन सौ छत्तीस रूपये मात्र) प्राधिकरण कोष में जमा करना होगा। निर्धारित दिनांक तक शुल्क प्राधिकरण कोष में न जमा करने पर नियमानुसार ब्याज सहित शुल्क जमा करना पड़ेगा।
2. रेन वाटर हार्वेस्टिंग का प्राविधान करेंगे, इस आशय का शपथ पत्र देना होगा तथा प्राविधान किये जाने हेतु रू0 1,00,000/- की एफ0डी0आर0 उपाध्यक्ष, अलीगढ़ विकास प्राधिकरण, अलीगढ़ के नाम बंधक रखनी होगी जो आर0डब्ल्यू0एच0 का प्राविधान करने के पश्चात मुक्त की जायेगी।
3. अग्निशमन विभाग का अनापत्ति प्रमाण पत्र प्रस्तुत करना होगा।
4. नियमानुसार पार्किंग व्यवस्था की जायेगी इस आशय का शपथ पत्र प्रस्तुत करना होगा।
5. पक्ष को नियमानुसार वृक्षारोपण करना होगा, इस आशय का शपथ पत्र प्रस्तुत करना होगा।
6. पक्ष को स्ट्रक्चरल इंजीनियर का भूकम्परोधी प्रमाण पत्र प्रस्तुत करना होगा।

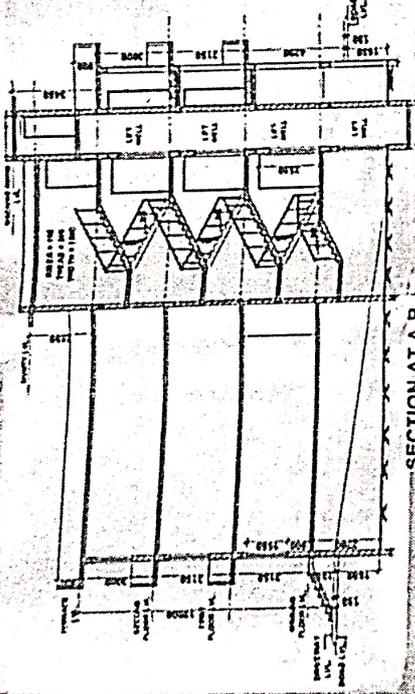
Received
06-11-15



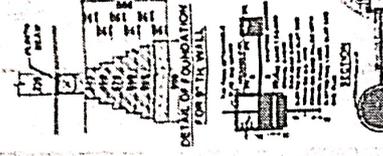
19/11/15
सहायक नगर निराक, अलीगढ़ विकास प्राधिकरण, अलीगढ़।



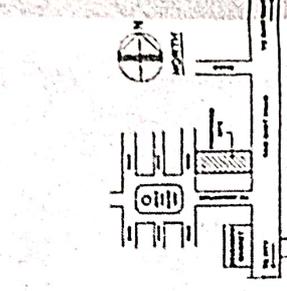
FRONT ELEVATION
SCALE = 1:100



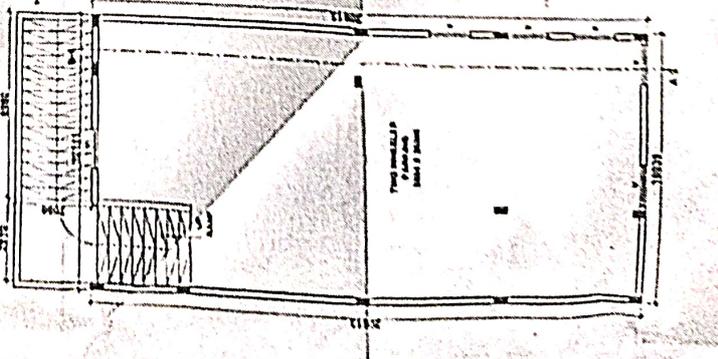
SECTION AT A-B
SCALE = 1:100



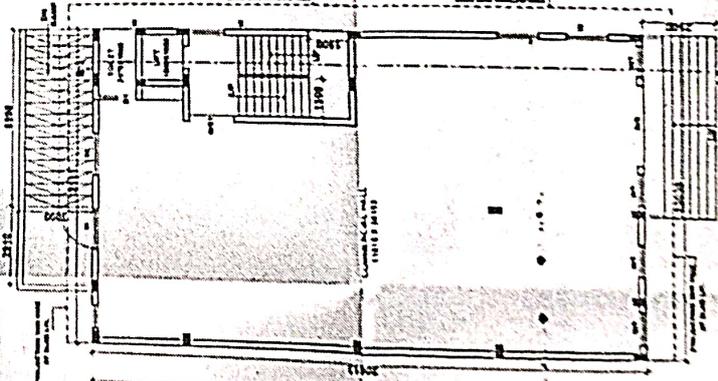
DETAIL TO FOUNDATION
SCALE = 1:100



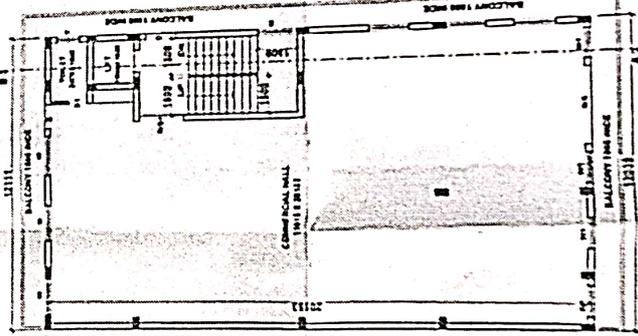
KEY PLAN
SCALE = N.T.S.



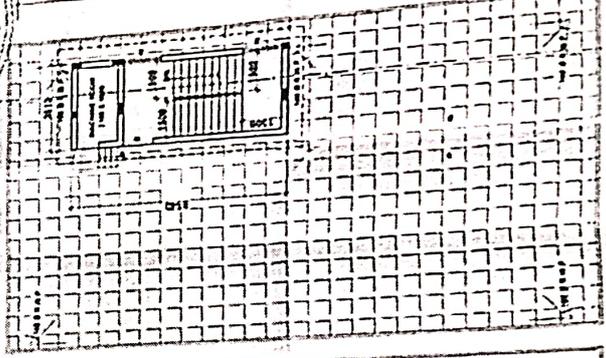
BASEMENT FLOOR PLAN
SCALE = 1:100



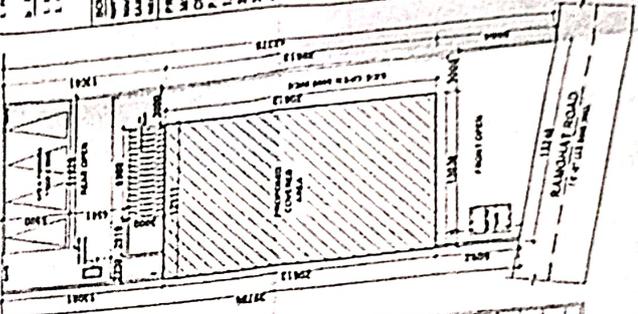
GROUND FLOOR PLAN
SCALE = 1:100



FIRST & SECOND FLOOR PLAN
SCALE = 1:100



TERRACE FLOOR PLAN
SCALE = 1:100



SITE PLAN
SCALE = 1:100

SCHEDULE OF DOOR & WINDOW

NO.	TYPE	WIDTH	HEIGHT	COLL.	ALUMINUM
1	DOOR	2100	2100	1	1
2	DOOR	1800	2100	1	1
3	DOOR	1500	2100	1	1
4	DOOR	1200	2100	1	1
5	DOOR	900	2100	1	1
6	DOOR	600	2100	1	1
7	DOOR	300	2100	1	1
8	DOOR	150	2100	1	1

SCHEDULE OF AREA COUNT

NO.	DESCRIPTION	AREA (SQ. M.)
1	TOTAL FLOOR AREA	123.4
2	BASEMENT FLOOR AREA	12.3
3	GROUND FLOOR AREA	111.1
4	FIRST FLOOR COVERED AREA	100.0
5	SECOND FLOOR COVERED AREA	11.1
6	THIRD FLOOR COVERED AREA	2.2
7	ROOF COVERED AREA	3.3
8	OPEN AREA	4.4
9	TOTAL COVERED AREA	133.3
10	TOTAL AREA	137.7

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

RECOMMENDED BUILDING PLAN FOR OFFICE USE

1. ME. PLANNING ROOM
2. ME. WORKING OFFICE
3. ME. MEETING ROOM
4. ME. RECEPTION AREA

Dashboard | e-NagarBawa Portal Under E-MAAS (AMRUT)

Nagar Nigam Allgarh

Application Successfully Registered with Acknowledgement No: LC1982324000151

- The application is now pending for payment. After payment the application will go to Verifier.
- You will get SMS when the application is verified.
- Once the application is verified it will be forwarded to the Approver.
- Once approved, you can download Licence certificate from the Citizen Dashboard. You can track the application from dashboard or from this link: Track From Here (<https://nagarsewaup.gov.in/ulbappmek/trackpage>).

Licence Application Receipt

Acknowledgement No.	LC1982324000151	Acknowledgement Date	06-06-2023
Licence Details			
Licence Type	Hotel Residential (All Licenses)		
Name of Establishment/Trade	Hotel Orchid Blu	Address	Hotel Orchid Blu
Registration Validity	01-04-2023 to 31-03-2028 (5 years)	Payment Validity	01-04-2023 to 31-03-2028 (5 years)
		Effective Payment Validity	06-06-2023 to 31-03-2028
Licence Fee (Rs.)	1200	Total Fee (Rs.)	6000
Applicant Details			
Applicant Name	Prameet Kumar	Gender	Male
Father/Husband Name	Shri Jagdish Prasad	Occupation	Business
Qualification	Graduate	Mobile No.	9358258788
Zone	Zone-1	Ward	WARD-3
Email	prameetk@gmail.com	Address	Hotel Orchid Blu

Uploaded Documents

- 1. ID Proof (Aadhar/EPIC/Driving Licence/PAN) (showTldoc?id=LC1982324000151&name=1. ID Proof (Aadhar/EPIC/Driving Licence/PAN))
- 2. Address proof (Aadhar/EPIC/DL) (showTldoc?id=LC1982324000151&name=2. Address proof (Aadhar/EPIC/DL))
- 3. List of Employees (showTldoc?id=LC1982324000151&name=3. List of Employees)
- 4. Employees Health Certificate (showTldoc?id=LC1982324000151&name=4. Employees Health Certificate)

Payment Status

Amount: ₹900 (10% Rd)

Print

Amount to pay : Rs. 6000

Nagar Nigam Allgarh

Application Successfully Registered with Acknowledgement No: LC1982324000150

- The application is now pending for payment. After payment the application will go to Finalist
- You will get SMS when the application is verified.
- Once the application is verified it will be forwarded to the Approver.
- Once approved, you can download License certificate from the Citizen Dashboard.
- You can track the application from dashboard or from the link: Track From Here (https://nagarsewaup.gov.in/vulbappmain/trackpage).

License Application Receipt

Acknowledgement No.	LC1982324000150	Acknowledgement Date	00-04-2023
License Details			
License Type	Resturant(All Licenses)	Address	Hotel Orchid Blu
Name of Establishment/Trade	Hotel Orchid Blu	Payment Validity	01-04-2023 to 31-03-2028 (5 years)
Registration Validity	01-04-2023 to 31-03-2028 (5 years)	Effective Payment Validity	06-06-2023 to 31-03-2028
License Fee(Rs.)	750	Total Fee(Rs.)	3750

Applicant Details

Applicant Name	Prameet Kumar	Gender	Male
Father/Husband Name	Shri Jagdish Prasad	Occupation	Business
Qualification	Graduate	Mobile No.	9358258798
Zone	Zone-1	Ward	WARD-3
Email	prameetikc@gmail.com	Address	Hotel Orchid Blu

Uploaded Documents

- 1. ID Proof (Aadhar/EPIC/Driving Licence/PAN) (showTldoc?id=LC1982324000150&name=1. ID Proof (Aadhar/EPIC/Driving Licence/PAN))
- 2. Address proof (Aadhar/EPIC/Driving Licence/PAN) (showTldoc?id=LC1982324000150&name=2. Address proof (Aadhar/EPIC/Driving Licence/PAN))
- 3. List of employees (showTldoc?id=LC1982324000150&name=3. List of employees)
- 4. Employees Health Certificate (showTldoc?id=LC1982324000150&name=4. Employees Health Certificate)

Payment Status

Amount:

3750

Amount (INR) Rs. 3750

प्रारूप-छ (संलग्नक-6) अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)

यूआईडी संख्या: UPFS/2022/70229/ALG/ALIGARH/1615/CFO
दिनांक: 30-12-2022

प्रमाणित किया जाता है कि मैसर्स HOTEL ORCHID BLU (भवन/प्रतिष्ठान का नाम) पता 3-340 JANAKPURI COLONY RAMGHAT ROAD ALIGARH, 3-340 JANAKPURI COLONY RAMGHAT ROAD ALIGARH, ALIGARH तहसील - KOIL, प्लॉट एरिया 623.38 sq.mt, कुल कवर्ड एरिया 1968.67 (वर्ग मीटर), ब्लॉकों की संख्या - 1 जिसमें

ब्लॉक/टावर	प्रत्येक ब्लॉक में तलों की संख्या	बेसमेंट की संख्या	ऊँचाई
HOTEL ORCHID BLU	5	1	14.90 mt.

है। भवन का अधिभोग मैसर्स HOTEL ORCHID BLU द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओं का निरीक्षण अग्निशमन अधिकारी द्वारा दिनांक 01-01-2023 को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री PARMEET KUMAR के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाएं मानकों के अनुसार अधिस्थापित पायी गयी। अतः प्रश्नगत भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी Residential के अन्तर्गत वेधता तिथि 02-01-2023 से 01-01-2026 तक 3 वर्षों के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मैसर्स HOTEL ORCHID BLU अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयावधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मैसर्स HOTEL ORCHID BLU अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

Note : निरीक्षण अधिकारी की संसृति के अनुसार यह प्रमाण पत्र मानचित्र में इंगित भवन के लिए निर्गत किया जा रहा है प्रत्येक माह फायर mock drill, स्टाफ को फायर ट्रेनिंग एवं फायर उपकरणों का रखरखाव तथा documentation करना आवश्यक होगा। अग्निशमन विभाग के निरीक्षण के समय सभी अभिलेखों को निरीक्षण अधिकारी के समक्ष प्रस्तुत करना होगा। भवन का अधिभोग अथवा ढाचागत परिवर्तन करने से पहले अनुमति लेना आवश्यक होगा। सेटबैक की अनिवार्यता एवं तदनुसार उपलब्धता के सम्बन्ध में निर्णय सम्बंधित सत्ता प्राधिकारी द्वारा प्रभावी भवन निर्माण एवं विकास उपविधि (बिल्डिंग बायलाइन) के अनुसार लिया जायेगा। उक्त शर्तों को पूर्ण करने की जिम्मेदारी भवन स्वामी / प्रबंधक की होगी अन्यथा अनापत्ति प्रमाण पत्र को स्वतः निरस्त समझा जाये।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

(मुख्य अग्निशमन अधिकारी)



Digitally Signed By
(ANIMESH SINGH)

निर्गत किये जाने का दिनांक : 02-01-2023
स्थान : ALIGARH

[988D384CCCA8D37E1130B41B483F0EDBC2540E4B]

02-01-2023



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)

[See Rule 8(1)]

Certificate of Registration of User for Abstraction of Ground Water

(UHS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202307001207			
Name of the Owner	PRAMEET KUMAR		
Designation पद	HR	Company Name कंपनी का नाम	HOTAL ORCHID BLU,
Company Address कंपनी का पता	HOTAL ORCHID BLU, JANAKPURI, RAMGHAT ROAD ALIGARH		Authorization Letter प्राधिकार पत्र
Address of the Applicant	JANAKPURI, RAMGHAT ROAD, ALIGARH	Application No.	ALGH0723RIN0089
Date of Submission	29/07/2023	Specimen Signature	
Location Particulars			
District	Aligarh	Block	Municipal Corporation/Nagar Nigam, Aligarh
Plot No./Khasra No.	182	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	14/07/2021		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	60.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	5.49
Date of Energization (in Case of Electric Pump)		08/08/2021	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Date: 19/08/2023

Place: Aligarh

This certificate is electronically generated and does not require digital signature



Form C
Government of Uttar Pradesh
Department of Food Safety and Drug Administration
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 12718084000275



- | | |
|-----------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | M/S M M BUILDERS
JANAKPURI RAMGHAT ROAD, ALIGARH, Aligarh,
Uttar Pradesh-202001 |
| 2. Address of Authorized Premises / प्राधिकृत परिसरों का पता: | JANAKPURI RAMGHAT ROAD, ALIGARH, Zone No-3,
Aligarh, Uttar Pradesh-202001 |
| 3. Kind of Business / कारोबार का प्रकार: | Food Services - Hotel
Food Services - Restaurants |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु: | No |
| 5. Category of License / अनुज्ञप्ति का वर्ग: | State License |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति इस संघटन और उसके अधिनियम, 2006 के अंतर्गत अनुज्ञप्ति की गई और वह अधिनियम के उपबंधों के अन्वय में ही सिवाय अनुज्ञप्तिधारी द्वारा अन्य पालन किए जाने चाहिए.

Place / स्थान: Aligarh

Issued On / दिनांक: 22-12-2020 (Renewal License)

Valid Upto: / वैधता: 31-12-2025 (For details, refer Annexure)

Designated Officer

नामित अधिकारी

Annexures:

1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System (<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.

2. This License is only to commence or carry on food businesses and not for any other purpose.

3. This is computer generated license and it does not require any signature or stamp by authority.